

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

I.A. NO. ___ OF 2025

IN

ORIGINAL APPLICATION NO. 165 OF 2024

IN THE MATTER OF:

A.R. SHARMA

.... APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

.... RESPONDENTS

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**RESPONDENT NO. 3****THROUGH COUNSEL****Chambers of Eshna Kumar
Counsel for Respondent No. 3**

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Place: New Delhi

Date: 12.12.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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**AFFIDAVIT ON BEHALF OF RESPONDENT NO.3 (M/ S AP REFINERY
PVT LTD) THROUGH ITS AUTHORIZED REPRESENTATIVE MR.
ISHANT GOYAL COLLATING ALL MATERIAL FACTS AND
SUBMISSIONS WHICH HAD BEEN CONCEALED BEFORE THIS
HON'BLE TRIBUNAL IN O.A 165/2024 AND SUBSEQUENT IA NO.
524/2024 FILED BY THE APPLICANT**

I, Mr Ishant Goyal, S/o Arun Kumar Goyal, aged about 38 years, having his Office at Village Tapar Harnia, Nakodar Road, Jagraon, presently in Delhi, do hereby solemnly affirm and declare as under:

1. That I am the Authorised Representative of M/ s AP Refinery Pvt Ltd ("Respondent 3") in the above captioned application filed by Achhru Ram Sharma ("Complainant") and as such as I am fully conversant with the facts and circumstances of the present matter.

A copy of the board resolution dated 18.08.2018 authorising me to represent Respondent 3 in the present proceedings is appended herein as ANNEXURE – A1



Ishant

2. I say that the present affidavit has been drafted under my instructions. I have pursued the same and say that the contents thereof are true and correct to my personal knowledge and believed to be true and derived from the records available to Respondent 3.
3. I say that the Respondent No. 3 was incorporated on 01.08.2003 and involved in the production, processing, and preservation of meat, fish, fruit vegetables, oils, and fats.
4. That the present affidavit is being filed inter alia to collate and clarify material facts and submissions on the following two primary grounds (a) that Mr. Achhru Ram Sharma (the "Complainant"), who is the complainant in the original application bearing O.A. No.165 of 2024 has suppressed material facts; and (b) the issue raised by the Complainant has already been decided by a Committee prior to the filing of OA 165 of 2024.
5. That the O.A. No. 165 of 2024 has been filed by the Complainant, based on social media/newspaper reports/videos that have been circulated regarding purported pollution caused by Respondent No. 3, inter-alia, on the false premise that on account of the operations of Respondent No. 3 large quantities of untreated trade effluent is discharged onto land by it and reverse boring is carried out which allegedly results in contamination of groundwater. This groundwater is extracted from borewells by the villagers, which has allegedly become unfit for human/animal consumption.
6. That in O.A. No. 165 of 2024, it has also been alleged that the effluent treatment plant ("ETP") installed within the premises of Respondent No.3 is not adequate and efficient and has not been operating properly with the industry using a by-pass mechanism as a result thereof untreated effluent from the industry is being discharged on the land of the company and also outside.



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7. That the O.A. No.165 of 2024 was first taken up on 21.02.2024 whereby this Hon'ble Tribunal issued notice to Respondent No. 3 (received by Respondent No. 3 on 24.02.2024), and an ex-parte interim order was passed appointing a Joint Committee to look into the allegations regarding contamination of groundwater due to the effluent discharge by Respondent No. 3.

A copy of ex-parte interim order dated 21/02/2024 is marked and annexed herewith as **ANNEXURE – A2**

8. That in the O.A. No.165 of 2024, the Complainant had concealed material facts that an inspection had already been carried out by another independent committee in July 2023, which concluded in its Joint Inspection Report that there was no reverse boring in the industry premises and that the industry was following all the norms with respect to wastewater treatment. The Complainant has suppressed this crucial fact and filed the Original Application (O.A. No. 165 of 2024) and IA N0. 524 of 2024 without disclosing the findings of the 2023 report. This amounts to a clear abuse of legal process. The Complainant cannot be permitted to raise the same issues repeatedly, having failed to establish any violation during previous inspections. The main fact is that a joint visit of industrial unit mass of AP Refinery Private Limited, Village Tappar Harnia, Tehsil Jagraon, District Ludhiana was conducted by Sub Divisional Magistrate, Jagraon/Chairman Inquiry Committee; Environmental Engineer, Punjab Pollution Control Board, Regional Office 3, Ludhiana; Naib Tehsildar, Jagraon; Environmental Engineer, Punjab Pollution Control Board, Minister's Office, Ludhiana; Arjan Singh Complainant and Mr. Sarabjit Singh, Representative of Kisan Union on 06/07/2023.



Jshant..

9. The Committee had given final report of the joint visit dated 06/07/2023, wherein it had already been categorically mentioned that the amount of Iron, Manganese, and Calcium Hardness, total dissolved solids (“TDS”) in bore water samples is slightly higher than the prescribed standard which may be due to geogenic reasons. Apart from this, due to the farmer’s borewell being made of iron pipes, the amount of iron in the water may be high. It was also stated that the amount of TDS has been found to be more than the prescribed norms almost in the whole of Punjab. Additionally, the report finds that ETP is within the parameters. The report also stated that considering all these facts there is no truth in the complaints made by the complainants. Therefore, any alleged violation of environmental laws is not attributable to Respondent No. 3. Additionally, Respondent No. 3 cannot be vexed twice for the same issue.

A true translated copy of the Joint Visit Report dated 06.07.2023 is marked and annexed herewith as **ANNEXURE – A3**

10. That as for the allegations of reverse boring, the final report of the joint visit had clarified that the complainants were not able to specify any location where the reverse bore was present, and the inspection team did not find any such reverse bore within the premises of the industrial unit of the Company.
11. That on the same grounds as mentioned in the O.A. No.165 of 2024, against Respondent No.3, villagers had filed a complaint with the Punjab Pollution Control Board (“Respondent No. 2”) wherein a clean chit had been given to Respondent No. 3 by Respondent No. 2. However, a baseless averment which is devoid of any merit has been taken in the present O.A. No.165 of 2024 that this clean chit was granted due to collusion between the management of Respondent No. 3 and



Jshant

Respondent No. 2. Here, it is pertinent to mention that this is not the subject matter in the present proceeding

12. That the O.A. No.165 of 2024 filed by the Complainant is at best based on surmises and conjectures, without substantiating the same with any proof or credible evidence. That the O.A. No.165 of 2024 is wholly misconceived, misleading, and a clear abuse of the legal process. The Complainant has been changing the scope of allegations at every stage, which reflects the mala fide intent behind the application.
13. That however, this Hon'ble Tribunal after due consideration, passed an ex-parte interim order dated 21.02.2024 and constituted a Joint Committee comprising members from multiple regulatory agencies, including the Central Pollution Control Board (CPCB), the Punjab Pollution Control Board (PPCB), and the Central Ground Water Authority (CGWA). Relevant paragraphs from the said order is reproduced below for ease of reference of this Hon'ble Tribunal;

“4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee.

5. The Joint Committee will visit the site, ascertain the correct factual position, take sample of ground water as also the discharge from the unit and get the sample analysis report and ascertain the extent of environmental damage, if any caused by respondent no. 3 and submit the report before the Tribunal within six weeks.”



Jhant ..

14. That the Committee conducted a detailed site inspection, collected samples, and thoroughly examined the operations of Respondent No. 3 and filed its report on 02.07.2024. After an exhaustive inquiry, the Committee found no environmental violations or illegal discharges on the part of Respondent 3. However, since the findings are not in favour of the Complainant, he is now questioning the integrity of the Committee.
15. That the Complainant initially filed a complaint concerning alleged reverse boring undertaken by Respondent No. 3. However, over time, the Complainant has consistently expanded the scope of allegations, introducing claims that were neither part of the original complaint nor based on any valid environmental grounds. The Complainant first sought the formation of a Joint Committee to examine his allegations, and when the Committee conducted its investigation and submitted reports that did not support his claims, the Complainant has now begun to question the credibility of the same Committee.
16. That the Committee's findings confirmed that there was no reverse boring taking place at the facility, that the quality of groundwater in the area was consistent with general groundwater levels across Punjab, and that all effluent discharges met prescribed environmental standards. These findings were recorded in two separate and independent reports submitted in 2023 and 2024, both of which corroborate each other's conclusions and exonerate Respondent 3 of any wrongdoing.

A copy of the Joint Committee Report submitted in 2024 is marked and annexed as **ANNEXURE – A4**

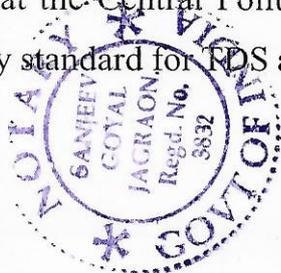
17. That Respondent 3 has fully cooperated with regulatory bodies throughout this matter and has always ensured compliance with environmental norms. The Punjab Pollution Control Board ('PPCB')



Jshant..

(‘Respondent 2’) has already issued compliance certificates confirming that Respondent 3 has met all prescribed requirements. Despite this, the Complainant has repeatedly altered his grievances and continuously approached this Hon’ble Tribunal with fresh allegations, all of which appear to be designed to harass Respondent 3 rather than address any real environmental concern.

18. That it is pertinent to note that the Complainant did not raise any objections when the Joint Committee was constituted, nor did he question the process undertaken by the Committee during its investigation. However, only after the report was filed and its conclusions were found to be against his interest, the Complainant has now begun to question the credibility of the Committee and its findings. This clearly indicates that the Complainant is attempting to manipulate the process and challenge an adverse report only because it does not align with his expectations.
19. That the Complainant has alleged that the Joint Committee failed to conduct an Oil & Grease analysis, which is factually incorrect. The Committee did analyse Oil & Grease levels and found them to be within the prescribed limits. Respondent 3 employs a High Recirculation Rate Anaerobic Digester, which ensures that oil content is effectively removed through scum filtration and then converted into Volatile Fatty Acids (‘VFA’), which are further treated through a two-stage aeration process. The Complainant’s claim that a Dissolved Air Flotation (‘DAF’) system is required is baseless, as the existing treatment mechanism is fully compliant and effective. Notwithstanding these submissions, there is no mandatory requirement by the Pollution Control Board to install the said Dissolved Air Flotation system.
20. That the Central Pollution Control Board (CPCB) has not prescribed any standard for FDS and SAR for the Edible Oil & Vanaspati Industry.



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The Complainant's claim that the TDS and SAR values exceed permissible limits is entirely misleading, as no such limits are applicable to this industry. In the absence of any prescribed limit, there can be no allegation of violation against Respondent 3, and thus, the Complainant's submissions on this point are legally untenable.

21. That, further the Complainant in his subsequent IA No. 524 of 2024 claimed to have collected ground water samples and tested from various places in and around the Respondent No. 3 Company, however it is pertinent to mention here that the Complainant's independent water testing is unauthorized and inadmissible, as the samples were collected without following proper protocols. The Complainant had no legal authority to conduct such testing, and the sampling process lacks credibility. The discrepancies in the number of locations tested, the missing photographs of some sample collection points, and inconsistencies in the reported results further prove that the independent analysis is unreliable and motivated.
22. That the Complainant's attempt to rely on a news clipping regarding lead contamination is wholly irrelevant, as the report pertains to industrial pollution in a completely different geographic location in large urban centres from battery industries, which is unrelated to the edible oil industry. This is a clear attempt to sensationalize the matter and mislead the Tribunal.
23. That the O.A. No.165 of 2024 with subsequent IA No. 524.2024 have been filed with malicious intention inasmuch as the Complainant is one of the competitors of Respondent No.3 in the relevant market and this undisputed fact has not been concealed by the Complainant. The Complainant is not only the business competitor of the Respondent No. 3 Company but has had a long-drawn litigation including criminal disputes. The Complainant's companies' and Respondent No. 3 are both



Jshant

leading producers of refined rice bran oil in India and located within a distance of about 100 km. Any adverse effect on the operations of Respondent No. 3 Company would directly lead to undue benefits like increased market share, new clients and increased profitability to the Complainant's companies.

- 24. The balance of convenience (especially in light of the Joint Visit Report) is in favour of the present Respondent No. 3 and against the Complainant as the allegation made in O.A. No.165 of 2024 is baseless and has no legs to stand in law as well as in facts.
- 25. The present affidavit is being filed without prejudice to rights and contentions available to Respondent No. 3.

I certify that the affidavit has been read over & explained to the deponent who solemnly deposes to understand the contents at the time of making thereof

Ishant
DEPONENT

VERIFICATION

I, Mr Ishant Goyal, S/o Arun Kumar Goyal, aged about 38 years, having his Office at Village Tapar Harnia, Nakodar Road, Jagraon, presently in Delhi, do verify that the contents of accompanying Affidavit are true and correct to my knowledge and nothing has been concealed herein and no part of the Affidavit is false.

Solemnly declared at **New Delhi**.

Dated this _____ of _____, 2025.

Ishant

DEPONENT



Attested As Identified

[Signature]
Notary Public
Jagraon (Ldh)

Noted & Registered at
Sl. No. *915/2025*

12 DEC 2025

Certified that the above said deponent declared on solemn affirmation before me who has been identified by *[Signature]* who is personally known to me.



AP REFINERY PVT. LTD.

Regd. Office & Factory: Vill. Tapar Harnia, Nakodar Road, Jagraon, Distt. Ludhiana - 142026 (PB)
Ph: +91-1624-281326, 281426(F), Email: aprefinery@aprefinery.com, Web: www.aprefinery.com

GSTIN: 03AAFCA1352B1ZK, CIN: U15143PB2003PTC026245

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF BOARD OF DIRECTORS OF A P REFINERY PRIVATE LIMITED HELD ON 18TH AUGUST 2018 AT ITS REGISTERED OFFICE AT VILLAGE TAPAR HARNIA, NAKODAR ROAD, JAGRAON

"Resolved that Mr. Bhuwan Goyal (Director of the Company), Mr. Ishant Goyal (employee and authorised representative of the Company), and Mr. Rajinder Garg (employee and authorised representative of the Company) be and are hereby authorised jointly and severally to represent the Company in any case, lawsuit, petition, appeal or any other legal proceeding at any courts/tribunals/authority anywhere in India. They are further authorised to institute/file suit, suits, appeal, revision, complaint in any court upto Apex Court."

"Further Resolved that they are authorised jointly and severally to appoint any lawyer/advocate/senior advocate, chartered accountant, company secretary, solicitor or any other counsellor to appear on behalf of the company in any of the aforementioned proceedings, and to give a power of attorney, Vakalatnama or any such letter of authority for the same purpose, and to do any other task necessary and incidental thereto for the aforementioned purpose."

Certified to be true copy

For A.P. Refinery Pvt Ltd

A handwritten signature in black ink, appearing to be 'R. V. Goyal', written over a horizontal line.

Director

A handwritten signature in blue ink, appearing to be 'Ishant Goyal', written over a horizontal line.

TRUE COPY

Item No.05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 165/2024

Achhru Ram Sharma

Applicant

Versus

State of Punjab & Ors.

Respondent

Date of hearing: 21.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. A.R. Takkar, Mr. Bhargava Ravi Kumar & Mr. Manan Takkar, Advs.

ORDER

1. In this original application, applicant has raised a grievance against respondent no. 3 i.e. M/s A.P. Refinery Pvt. Ltd. which is stated to be in the business of solvent extraction, refining and supply of refined rice bran oil and the unit is at Nakodar Road, Jagraon, District Ludhiana, Punjab. It is alleged that the respondent no. 3 is contaminating ground water by violating the environmental norms. It is also alleged that the ETP installed within the premises of respondent no. 3 is not adequate and efficient and has not been operating properly with the industry using by-pass mechanism as a result thereof untreated effluent from the industry is being discharged on the land of the company and also outside. Learned counsel for the applicant referring to the photographs from page 30 (Annexure A/1) has submitted that the colored ground water is coming out and that the villagers are agitating.



2. The pleadings in the OA reveal that the applicant is one of the shareholder of the respondent no. 3 company but the submission of counsel for the applicant is that if on account of the said violation environment compensation is imposed then financial condition of the company will be adversely affected consequently affecting the applicant also.

3. The OA raises substantial issue relating to compliance of environmental norms.

4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee.

5. The Joint Committee will visit the site, ascertain the correct factual position, take sample of ground water as also the discharge from the unit and get the sample analysis report and ascertain the extent of environmental damage, if any caused by respondent no. 3 and submit the report before the Tribunal within six weeks.

6. Meanwhile, let notice be also issued to the respondents. Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.

7. List on 01.05.2024



8. A copy of this order, along with a copy of the petition, be forwarded to the Member Secretary, CPCB, Member Secretary, PPCB, District Magistrate, Ludhiana and Central Ground Water Authority by e-mail for compliance.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

February 21, 2024
Original Application No. 165/2024
AS.



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**OFFICE OF PUBLIC INFORMATION OFFICER CUM
ADDL.DY.COMMISSIONER, JAGRAON**

From:

Sh. Bhuwan Goyal
AP Refinery Pvt Ltd
Village Tapar Harnia
Nakodar Road, Jagraon

No. 375/RTI dated 10.8.2023

Subject : Regarding Spot Report dated 05.7.2023 of AP Refinery Pvt
Ltd Village Tapar Harnia, Nakodar Road, Jagraon by Sh.
Bhuwan Goyal under RTI Act 2005

Sir,

In relation to the above subject, you have filed a RTI dated 09.8.2023 seeking Spot Report dated 05.7.2023 of captioned subject. Under RTI Act 2005, on 05.7.2023, after perusing the spot - AP Refinery Pvt Ltd Village Tapar Harnia, Nakodar Road, Jagraon, photocopies of the report from Sub-Divisional Magistrate Jagraon alongwith report from Pollution Control Board were received which are attached with this letter duly attested and sent to you.

Enclosed – Information

Total pages – ()

Sd/-

Reader cum APIO
Office of Addl.Dy Commissioner
Jagraon

True Copy

Eshwar Chandra

TRUE TRANSLATED COPY

OFFICE OF SUB-DIVISIONAL MAGISTRATE, JAGRAON

To,

Addl.Deputy Commissioner

Jagraon

No.1516 / Reader datedillegible....

Subject : Regarding formation of a Committee by applicant on behalf of Kisan Union and Gram Panchayat for finding a permanent solution to the sewage coming out from AP Refinery Pvt Ltd Village Tapar Harnia which is spreading terrible diseases

Reference : Your office letter no.273-76/MC dated 04.7.2023

Through the letter under reference regarding the above subject, Kisan Union and Gram Panchayat had formed a committee under the Chairmanship of the undersigned to find out a permanent solution to the dirty water/ sewage coming out from AP Refinery Pvt Ltd Village Tapar Harnia which is spreading terrible diseases. The constituted committee visited the AP Refinery Pvt Ltd Village Tapar Harnia on 06.7.2023 and the officials of the department collected the samples from the A P Refinery and from the farmer's motor and these samples have been sent to the respective laboratories for testing analysis.

True Copy

Edwina V. Amek

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The Report received from Environment Engineer Punjab Pollution Control Board, Ludhiana and the report of PBTI are being forwarded to you for further necessary action.

Sd/-

Sub-Divisional Magistrate

Jagraon

Enclosed – as above

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Subject : Joint Visit Report to industrial unit – M/s
AP Refinery Pvt Ltd Village Tapar Harnia,
Nakodar Road, Jagraon District Ludhiana

Cause of Visit – In view of the duty fixed by Addl.Deputy
Commissioner, Jagraon through its letter
no.273-76 dated 04.7.2023

The above stated industrial unit was visited on 06.7.2023
by the undersigned:

1. Smt. Manjit Kaur, PCS
Sub Divisional Magistrate, Jagraon
cum (Chairman Inquiry Committee)
2. Engineer Gurmeet Singh
Environmental Engineer, Punjab Pollution Control
Board, Office at 3 Ludhiana
3. Sh. Gurdeep Singh
Naib Tehsildar, Jagraon
4. Engineer Rajpal Gill
Asst. Environmental Engineer, Punjab Pollution Control
Board, Office at 3 Ludhiana
5. Arjan Singh, Complainant and Sh. Sarabjit Singh,
representative of Kisan Union

INSPECTION DETAILS

1. In the industrial unit, there is solvent plant cum
refinery plant and it is engaged in the manufacture of

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rice bran oil and refined rice bran oil from rice bran waste. During the visit, only the refinery section of the industrial unit was operational.

2. This industrial unit has taken the approval valid upto 31.3.2027 from Punjab Pollution Control Board to operate the plant under the Water Act 1974 and the Air Act 1981. As per the approval granted to the unit by Punjab Pollution Control Board under the Water Act 1974, unit is allowed to plant eucalyptus above the land against 75 kilo liter commercial flow.
3. Inspection of the boundary wall of the industrial unit was conducted by the team in the presence of Arjan Singh, Complainant and Sh. Sarabjit Singh, representative of Kisan Union and it was observed that the ETP plant for treating its waste was running and treated by the unit and the treated water was used for irrigating the eucalyptus trees planted above the land. The unit has planted the eucalyptus trees as per Karnal Technology over an area about 10 kila and this land is in three parts at different places.

Two photographs

4. In all the complaints received so far, it has been complained that the Unit has bore wells within its area and all its dirty / sewage water is being poured into the

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ground land. During the inspection, the complainant was asked by the team to tell about the location of the bore wells within the unit premises about which they said that they have no knowledge. The Inspection Team did not find any borewell / underground well within the boundary of the through which the waste water from the unit was discharged into the ground.

5. During the inspection visit, the team also collected samples of treated water from the outlet of the Sewage Treatment Plant installed by the unit in the presence of complainant and representative of Kisan Union, which were sent by Punjab Pollution Control Board to its laboratory set up by the Board at its Head Office in Patiala and as per the report received, the results are given below:

S.No.	Parameter	Unit	ETP Inlet	ETP outlet	Ariation Tank I	Ariation Tank II	Fixed Standards
1.	pH		6.9	7.9	6.5-8.5
2.	TSS	Mg/ltr	387	37	150
3.	BOD	Mg/ltr	149	15	100
4.	COD	Mg/ltr	427	58	200
5.	Oil and Grease	Mg/ltr	11.7	B D L	20
6.	ML SS	Mg/ltr	-	...	2410	2720	..

Two photographs

TRUE TRANSLATED COPY

6. During the inspection visit, it was being said by the complainant and representative of Kisan Union that the bore well water in the fields outside the boundaries of the unit has deteriorated due to sewage from unit and is not drinkable. Hence, during the visit, the team also collected the water samples from the well mentioned by the complainant which is located at a distance of about 353 meters from the boundary wall of the unit, which were sent by Punjab Pollution Control Board to its Laboratory situated at its head office in Patiala and to Punjab Government Laboratory PBTI situated at Mohali for testing. While taking the water samples from the informed bore well, Team Incharge and Environmental Engineer of Punjab Pollution Control Board also drank the bore water on the spot in the presence of complainant and representative of Kisan Union as well journalists.

Two photographs

The test results report of the samples is as below:

RESULTS OF PBTI REPORT

S.No	Parameter	Results	Fixed Standards	Unit
1.	pH	7.49	6.5-8.5	Mg/ltr

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2.	TSS	48	None	
3.	TDS	559	500	Mg/ltr
4.	BOD	<1	2	
5.	COD	4.4	None	
6.	Amonical Nitrogen	BDL (MDL 0.005)	None	
7.	Nickle	BDL (MDL 0.005)	0.02	Mg/ltr
8.	Zinc	BDL (MDL 0.005)	5	Mg/ltr
9.	Lead	BDL (MDL 0.005)	0.01	Mg/ltr
10.	Chromium	BDL (MDL 0.005)	0.05	Mg/ltr
11.	Iron	0.80	0.3	Mg/ltr
12.	Color	2.70	5	CU
13.	Odour	Sensory		Mg/ltr
14.	Arsenic	BDL (MDL 0.005)	0.01	Mg/ltr
15.	Mercury	BDL (MDL 0.005)	0.00 1	Mg/ltr
16.	Cadmium	BDL (MDL 0.005)	0.00 3	Mg/ltr
17.	Flouride	Not tested	1.0	Mg/ltr
18.	Sulphide	BDL (MDL 0.005)	0.05	Mg/ltr
19.	Magnese	0.53	0.1	Mg/ltr
20.	Chloride	Not tested	250	Mg/ltr
21.	Sulphate	Not tested	200	Mg/ltr
22.	Nitrate	Not tested	45	Mg/ltr
23.	Sodium	43.6	None	

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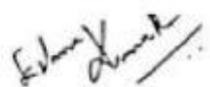
24.	Potassium	5.9	None	
25.	Calcium	70	75	Mg/ltr
26.	Magnesium	18.2	30	Mg/ltr
27.	Hardness	250	200	Mg/ltr
28	Nitrite	Not tested	None	

RESULTS OF PPCBT REPORT:

S.No	Parameter	Results	Fixed Standards	Unit
1.	pH	7.4	6.5-8.5	Mg/ltr
2.	TSS	BDL	None	Mg/ltr
3.	TDS	509	500	Mg/ltr
4.	Iron	0.41	0.3	Mg/ltr
5.	Color	BDL	5	CU
6.	Odour	Odourless	Depends	Mg/ltr
7.	Fluoride	0.2	1.0	Mg/ltr
8.	Chloride	25	250	Mg/ltr
9	Sulphate	17	200	Mg/ltr
10.	Nitrate	0.6	45	Mg/ltr
11.	Sodium	76	None	Mg/ltr
12.	Potassium	6	None	Mg/ltr
13.	Calcium	77	75	Mg/ltr
14.	Magnesium	20	30	Mg/ltr
15.	Hardness	250	200	Mg/ltr

SPECIAL REMARKS:

True Copy



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According to the above test result reports, the amount of iron, magnesium, calcium, hardness, TDS in bore well samples is slightly higher than the prescribed standards which may be due to geogenic reasons. Apart from this, the amount of iron in the water can also be high due to the farmer's borewell being made of iron pipes. The amount of TDS is found to be more than the prescribed norms almost in the whole of Punjab. From the above facts, it is proved that there is no truth in the complaints lodged by the complainants. Hence, report submitted.

Sd/-

Smt. Manjit Kaur, PCS

Sub Divisional Magistrate, Jagraon

Sd/-

Engineer Gurmeet Singh

Environmental Engineer

Sd/-

Sh. Gurdeep Singh

Naib Tehsildar, Jagraon

Sd/-

Engineer Rajpal Gill

Asst. Environmental Engineer,

REPORT OF THE JOINT COMMITTEE

(Constituted by the Hon'ble National Green Tribunal vide order dated 21.02.2024 passed in Original Application No. 165 of 2024 Achhru Ram Sharma V/s State of Punjab & Ors.)

Background of the case

Applicant Mr. Achhru Ram Sharma has filed an application before the Hon'ble National Green Tribunal under the provisions of the National Green Tribunal Act, 2010 complaining about the industry namely M/s A.P. Refinery Pvt. Ltd. which is stated to be in the business of solvent extraction, refining and supply of refined rice bran oil and situated at Nakodar Road, Jagraon, District Ludhiana (Punjab). It is alleged that M/s A.P. Refinery Pvt. Ltd. is contaminating ground water by violating the environmental norms. It is also alleged that the ETP installed within the premises of respondent M/s A.P. Refinery Pvt. Ltd. is not adequate and efficient and has not been operating properly with the industry using by-pass mechanism as a result thereof untreated effluent from the industry is being discharged on the land of the company and also outside. Also, the applicant has submitted the photographs of the colored groundwater coming out and the villagers are agitating.

The application filed by the applicant has been registered as Original Application no. 165 of 2024 titled as "Achhru Ram Sharma V/s State of Punjab & Ors" by the Hon'ble National Green Tribunal.

Order passed by the Hon'ble National Green Tribunal (Dated 21.02.2024)

After consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 21.02.2024 in the case thereby constituting a Joint Committee comprising of representative of the Member Secretary, Central Pollution Control Board; Member Secretary, Punjab Pollution Control Board; District Magistrate, Ludhiana and the Central Ground Water Authority with directions to visit the site, ascertain the factual position, take samples of ground water and analysis the same and file report ascertaining the extent of environmental damage. The District Magistrate, Ludhiana was designated as coordinating agency in the Joint Committee. In this regard, the relevant extract of Para no. 4 & 5 of the order dated 21.02.2024 passed by the Hon'ble Tribunal is reproduced herein below for kind perusal and reference:

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Adhru Ram Sharma

4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee.

5. The Joint Committee will visit the site, ascertain the correct factual position, take sample of ground water as also the discharge from the unit and get the sample analysis report and ascertain the extent of environmental damage, if any caused by respondent no. 3 and submit the report before the Tribunal within six weeks.

Nomination of Members in the Joint Committee

That in compliance of orders dated 21.02.2024 of the Hon'ble Tribunal, the Deputy Commissioner, Ludhiana has requested the Member Secretary, Central Pollution Control Board, Member Secretary, Punjab Pollution Control Board and the Central Ground Water Authority, Chandigarh to nominate the members for joint committee vide letter no: 7304 dated 09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 respectively. A copy of letter no. 7304 dated 09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 is enclosed herewith as Annexure-A, Annexure-B and Annexure-C respectively. The District Magistrate Ludhiana has nominated the Sub Divisional Magistrate, Jagraon as Nodal Officer in the matter vide letter no: 6260 dated 22.03.2024. The copy of the letter no. 6260 dated 22.03.2024, a copy of which is enclosed as Annexure-D.

Meeting and visit carried out by the Joint Committee:

- 1) That in-compliance of the orders dated 21.02.2024 of the Hon'ble Tribunal, meeting of the Joint Committee (comprising Sh. J.P. Meena, Scientist D; Sh. Gurmit Singh, Environmental Engineer and Ms. Naima Akhtar, Scientist-C, Central Ground Water Board) was held in the office of Sub Divisional Magistrate, Jagraon wherein the matter was discussed in detail. After meeting, visit of the industry under question was undertaken by the members of the Joint Committee on 26.04.2024 and observed that the industry is solvent

extraction cum refinery unit and is engaged in manufacturing of refined rice bran oil using rice bran as raw material. During visit, the industry and its ETP based on UASB followed by Aerobic process was found operational and treated effluent was found discharged onto land for plantation developed as per karnal technology in an area of approximately 10 acres adjoining to the industry.

The effluent treatment plant installed by the industry consists of collection tank, neutralization tank, buffer tank, USABR, primary clarifier, aeration tank-1, secondary clarifier-1, aeration tank-2, secondary clarifier-2, water discharge tank, sand filter & outlet. The industry has installed 03 tube wells in its premises to meet with its water requirement by using ground water. The industry and its surrounding areas were also inspected by the Joint Committee and no reverse bore well was found there either within the industry premises or in the plantation area for discharge of any kind of waste water in the ground. Effluent samples were collected from the inlet, aeration tank-1, aeration tank-2 and final outlet of ETP of the industry. Ground water samples were also collected from 03 locations, one upstream to the industry at an aerial distance of 400 meter from the industry, one downstream at an aerial distance of 300 meter from the industry and one within the premises of the industry near the main gate of the industry. Effluent samples and ground water samples were sent to the Laboratory of Punjab Pollution Control at Ludhiana for analysis.

Request for adjournment made to the Hon'ble National Green Tribunal:

2) That a request for seeking 15 days' time to file report of Joint Committee was submitted before the Hon'ble Tribunal vide e-mail dated 30.04.2024 by the Joint Committee members. A copy of the request submitted before the Hon'ble National Green Tribunal is enclosed as **Annexure-E**.

Acceptance of request for adjournment: Order dated 01.05.2024 passed the Hon'ble Tribunal.

3) The Hon'ble Tribunal vide order dated 01.05.2024 accepted the request for grant of time and adjourned the case to 12.08.2024. The relevant extract of orders dated 01.05.2024 is reproduced below for kind perusal:

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1. Tribunal by order dated 21.02.2024 had constituted a joint committee and had directed the joint committee to submit the report within six weeks. No report has been submitted till date.

2. Learned Council for Punjab Pollution Control Board submits that inspection has already been carried out and report will be submitted within two weeks.

3. It will be open for all the concerned parties to file objections to the report within four weeks thereafter.

4. List on 12.08.2024.

Collection of Waste Water and Ground Water Sample: ANALYSES THEREOF

A) Analysis results of waste water samples collected from Inlet, Aeration tank-1, Aeration tank-2 and Outlet of ETP:

The water analysis report of samples collected from inlet, aeration tank-1, aeration tank-2 and final outlet of ETP of the industry is tabulated below:

Sr. No.	Parameters	Inlet	Outlet	Aeration tank 1	Aeration tank 2	Prescribed standards
1)	pH	5.3	8.3	-	-	6.5-8.5
2)	Total Suspended Solids (mg/l)	690	16	-	-	150
3)	Total Dissolved Solids (mg/l)	2430	3407	-	-	-
4)	Chemical Oxygen demand (mg/l)	1440	62	-	-	200
5)	Bio chemical Oxygen demand (mg/l)	580	16	-	-	100
6)	Oil and grease (mg/l)	8.6	BDL	-	-	20
7)	Sodium absorption ratio (SAR)	-	54.0	-	-	-
8)	Mixed liquid Suspended Solids (mg/l)	-	-	3560	2850	-
9)	Mixed liquid Volatile Suspended Solids (mg/l)	-	-	1900	1950	-

Results of samples were found to be with in the prescribed limits.

B) Water analysis report of ground water samples collected from
Industry premises and its surrounding areas:

Parameters	Analysis Results			Prescribed standards for drinking water as per IS 10500 : 2012
	Upstream at an aerial distance of 400 meter from the industry	Downstream at an aerial distance of 300 meter from the industry	Within the premises of the industry near the main gate of the industry	
pH	7.8	7.8	7.9	6.5 - 8.5
TDS (mg/l)	417	373	487	500
Turbidity NTU	BDL	BDL	BDL	1
Total Hardness (mg/l)	21	21	91	200
Calcium as Ca (mg/l)	BDL	BDL	BDL	75
Magnesium as Mg (mg/l)	5	5	22	30
Fluoride as F (mg/l)	BDL	BDL	BDL	1
Nitrates (mg/l)	BDL	BDL	BDL	45
Chloride as Cl (mg/l)	42	20	42	250
Sulphate (SO ₄) (mg/l)	BDL	BDL	BDL	200
Sulphide (mg/l)	BDL	BDL	BDL	0.05
Phenolic Compound (mg/l)	BDL	BDL	BDL	0.001
Sodium (mg/l)	48	38	51	Standards not prescribed
Potassium (mg/l)	5	3	6	Standards not prescribed
SAR	1.6	1.3	1.6	Standards not prescribed

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COD (mg/l)	BDL	BDL	BDL	Standards not prescribed
BOD (mg/l)	BDL	BDL	BDL	Standards not prescribed
Ammoniacal Nitrogen (mg/l)	BDL	BDL	BDL	Standards not prescribed
Total Chromium as Cr (mg/l)	BDL	BDL	BDL	0.05
Boron as B (mg/l)	BDL	BDL	BDL	0.5
Iron as Fe (mg/l)	BDL	BDL	BDL	0.3
Copper as Cu (mg/l)	BDL	BDL	BDL	0.05
Zinc as Zn (mg/l)	BDL	BDL	BDL	5
Nickel as Ni (mg/l)	BDL	BDL	BDL	0.02
Cyanide as CN (mg/l)	BDL	BDL	BDL	0.05
Manganese as Mn (mg/l)	BDL	BDL	BDL	0.1
Mercury as Hg (mg/l)	BDL	BDL	BDL	0.001
Arsenic as As (mg/l)	BDL	BDL	BDL	0.01
Lead as Pb (mg/l)	BDL	BDL	BDL	0.01
Cadmium as Cd (mg/l)	BDL	BDL	BDL	0.003

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Analysis result of ground water samples were found within the prescribed parameters

Observations of the Joint Committee

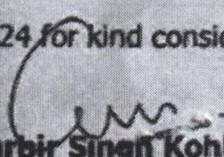
1. The industry namely M/s A.P. Refinery Pvt. Ltd. is having the valid consents of the Punjab Pollution Control Board under the Water (Prevention and Control of

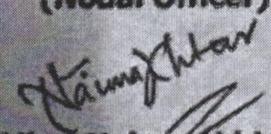
Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 from 24.05.2022 to 31.03.2027.

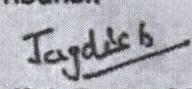
2. The industry is having permission of the Punjab Pollution Control Board for discharge of its treated waste water onto land for plantation in the plantation area developed as per Karnal Technology.
3. The industry is having adequate land under plantation for disposal of its treated waste water onto land for plantation.
4. No reverse bore-well was found either inside the industry premises or in the plantation area developed by the industry for discharge of its treated waste water onto land for plantation.
5. Effluent Treatment Plant installed by the industry for treatment of waste water generated from its process is of adequate capacity and is achieving the effluent standards as prescribed by the MOEF/CPCB/PPCB.
6. No bye-pass arrangement was found in the Effluent Treatment Plant of the industry for disposal of untreated trade effluent.
7. As per IS 10500 : 2012 of Bureau of Indian Standards for drinking water, all the parameters of Ground Water samples collected from 03 different locations (Tube-wells) were found within the prescribed limits.
8. The industry was found complying with the environmental norms, hence there is no damage to the environment as alleged in the application.

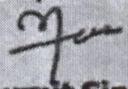
Submission of the status report

The Joint Committee hereby submit its report in compliance to order dated 21.02.2024 for kind consideration of the Hon'ble Tribunal.


Sh. Gurbir Singh Kohli,
Sub-Divisional Magistrate, Jagraon
(Nodal Officer)


Miss. Naima Akhtar,
Scientist-C, Central Ground Water
Board, NWR, Chandigarh


Sh. Jagdish Prasad Meena,
Scientist-D, Central Pollution
Control Board, Regional
Directorate, Chandigarh


Er. Gurmit Singh,
Environmental Engineer, Punjab
Pollution Control Board.



OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To

The Member Secretary,
Punjab Pollution Control Board,
Nabha Road, Patiala

No.- 7304 M.A

Dated-

09/4/2024

Sub: Hon'ble NGT order dated 21.02.2024 passed in O.A no.165/2024 titled as *Acchru Ram Sharma Vs State of Punjab & Ors.*

Please refer to the subject cited order dated 21.02.2024 passed by the Hon'ble NGT (copy attached).

The relevant para of order dated 21.02.2024 passed by the Hon'ble NGT is as under:

"4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee."

Since, the Hon'ble NGT has appointed District Magistrate, Ludhiana as Coordinating Agency, it is therefore requested to send nomination of the officers of your department (Name, Designation, Mobile No. and Email) to this office through letter and as well as by email on dc.ldh@punjab.gov.in as member of Joint Committee constituted to comply with the order passed by the Hon'ble NGT.

Adtl. Deputy Commissioner(G)
Ludhiana

Endst No :- 7305-06/M.A

Dated- 09/4/2024

A Copy is forwarded to :

1. Sub Divisional Magistrate, Jagraon for information and necessary action please.
2. P.A to Deputy Commissioner, Ludhiana for information please.

Adtl. Deputy Commissioner(G)
Ludhiana



OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

No.-7301 M.A

Dated- 09/4/2024

Sub: Hon'ble NGT order dated 21.02.2024 passed in O.A no.165/2024 titled as Acchru Ram Sharma Vs State of Punjab & Ora.

Please refer to the subject cited order dated 21.02.2024 passed by the Hon'ble NGT (copy attached).

The relevant para of order dated 21.02.2024 passed by the Hon'ble NGT is as under:

"4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee."

Since, the Hon'ble NGT has appointed District Magistrate, Ludhiana as Coordinating Agency, it is therefore requested to send nomination of the officers of your department (Name, Designation, Mobile No. and Email) to this office through letter and as well as by email on dc.ldh@punjab.gov.in as member of Joint Committee constituted to comply with the order passed by the Hon'ble NGT.

Add. Deputy Commissioner(G)
Ludhiana

Endst No :-7302-03/M.A

Dated- 09/4/2024

A Copy is forwarded to :

1. Sub Divisional Magistrate, Jagraon for information and necessary action please.
2. P.A to Deputy Commissioner, Ludhiana for information please.

Add. Deputy Commissioner(G)
Ludhiana



OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To

The Regional Director,
Central Ground Water Board,
North Western Region, Bhujal Bhawan,
Plot No. 3A, Sector 27-B, Chandigarh 160019

No. 7307 M.A

Dated- 09/4/2024

Sub: Hon'ble NGT order dated 21.02.2024 passed in O.A
no.165/2024 titled as Acchru Ram Sharma Vs State of
Punjab & Ors.

Please refer to the subject cited order dated 21.02.2024 passed by the
Hon'ble NGT (copy attached).

The relevant para of order dated 21.02.2024 passed by the Hon'ble NGT is as
under:

"4. Hence, in order to ascertain the correct factual position, we deem it
proper to constitute a Joint Committee comprising of the representative of
Member Secretary, Central Pollution Control Board (CPCB), Member
Secretary, Punjab Pollution Control Board (PPCB), District Magistrate,
Ludhiana and representative of Central Ground Water Authority (CGWA).
The District Magistrate, Ludhiana will act as the coordinating agency in the
Joint Committee."

Since, the Hon'ble NGT has appointed District Magistrate, Ludhiana as
Coordinating Agency, it is therefore requested to send nomination of the officers of your
department (Name, Designation, Mobile No. and Email) to this office through letter and as
well as by email on dc.ldh@punjab.gov.in as member of Joint Committee constituted to
comply with the order passed by the Hon'ble NGT.

Addl. Deputy Commissioner(G)
Ludhiana

Endst No :- 7308-09/M.A

Dated- 09/4/2024

A Copy is forwarded to :

1. Sub Divisional Magistrate, Jagraon for information and necessary action
please.
2. P.A to Deputy Commissioner, Ludhiana for information please.

Addl. Deputy Commissioner(G)
Ludhiana



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਉਪ ਮੰਡਲ ਮੇਜਿਸਟਰੇਟ
ਜਗਰਾਓ

ਨੰ- 6260 / ਐਮ.ਏ

ਮਿਤੀ- 22.03.2024

ਵਿਸ਼ਾ-

Order passed in Original Application No 165/2024 (in Ref:- Achhru Ram Sharma V/s State of Punjab & Ors.).

ਹਵਾਲਾ-

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਏ ਹੁਕਮ ਮਿਤੀ 21.02.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਜੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਆਪ ਨੂੰ ਵਿਸ਼ਾ ਅੰਕਿਤ ਮੰਤਵ ਲਈ ਨੈਡਲ ਅਫਸਰ ਨਿਯੁਕਤ ਕਰਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 21.02.2024 ਦੇ ਪੈਰਾ 4 ਅਤੇ 5 ਅਨੁਸਾਰ ਸਬੰਧਤ ਵਿਤਾਗਾਂ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮੈਕੇ ਤੇ ਜੁਆਇੰਟ ਵਿਜਿਟ ਕਰਕੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਜੁਆਇੰਟ ਰਿਪੋਰਟ ਪੈਰਾ 5 ਅਨੁਸਾਰ ਅੰਗਰੇਜ਼ੀ ਅਤੇ ਪੰਜਾਬੀ (ਦੇ ਪਤਤਾ ਵਿੱਚ) ਵਿੱਚ ਤਿਆਰ ਕਰਕੇ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਤਿਆਰ ਕਰ ਕੇ ਭੇਜਣ ਦੀ ਖੋਚਲਾ ਕੀਤੀ ਜਾਵੇ।

ਕਿਉਂਜੋ ਇਸ ਕੇਸ ਵਿੱਚ ਅਗਲੀ ਪੇਸ਼ੀ ਮਿਤੀ 01.05.2024 ਨਿਸ਼ਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਉਕਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਇਸ ਨੂੰ ਪਰਮ ਅਗੱਤ ਦੇਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।
ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਪਿ.ਐ.ਨੰਬਰ 6261-62 ਐਮ.ਏ

ਮਿਤੀ: 22.03.2024

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੋ ਟੂ ਏ.ਡੀ.ਸੀ ਨੂੰ ਅਫਸਰਾਨ ਸਾਹਿਬਾਨ ਦੇ ਸੂਚਨਾ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

English translation of Annexure -D

To

The Sub Divisional Magistrate,

Jagraon.

No. 6260/ M.A.

Date: 22.03.2024

Sub: Order passed in Original Application no. 165/2024 (In Ref:- Achhru Ram Sharma v/s State of Punjab & Ors.)

Ref: Hon'ble National Green Tribunal's order dated 21.02.2024.

In regard to above said matter, the Sub-Divisional Magistrate, Jagraon has been appointed Nodal Officer to make compliance of the above said orders of Hon'ble National Green Tribunal and it has been asked to make compliance of para no: 4 and 5 of the order dated 21.02.2024 of Hon'ble National Green Tribunal by making co-ordination with concerned departments and to carryout joint committee visit. Report of joint committee be submitted to this office (02 copies in English and Punjabi).

Next date in the matter is 01.05.2024. It is therefore requested to deal the matter on priority.

Sd/-

Deputy Commissioner
Ludhiana

Endst. No: 6261-62/M.A.

Date: 22.03.2024

A copy of the above is forwarded to P.A. to D.C. and Steno to ADC for information of the concerned officers.

Sd/-

Deputy Commissioner
Ludhiana

Johna Kumar

TRUE COPY

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)

Original Application No. 165 of 2024

In the matter of

Achru Ram Sharma

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Application for seeking time to file report of the joint committee constituted by the Hon'ble Tribunal vide order dated 21.02.2024.

RESPECTFULLY SHOWETH

1. That the subject cited case is pending for adjudication before the Hon'ble National Green Tribunal and is listed for hearing on 01.05.2024.
2. That the Hon'ble National Green Tribunal was pleased to pass an order dated 21.02.2024 in the above-mentioned case thereby constituting a joint committee comprising of representatives of the Member Secretary, Central Pollution Control Board, Member Secretary, Punjab Pollution Control Board, District Magistrate, Ludhiana and the Central Ground Water Authority with

Pringh Datta

Jagdeep

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directions to verify the correct factual position. The joint committee has been asked to submit report within six weeks. The District Magistrate, Ludhiana was designated as coordinating agency in the joint committee. In this regard, the relevant extract of para no. 4 & 5 of the order dated 21.02.2024 passed by the Hon'ble Tribunal is reproduced herein below for kind perusal and reference:

4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA).

The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee.

5. The Joint Committee will visit the site, ascertain the correct factual position, take sample of ground water as also the discharge from the unit and get the sample analysis report and ascertain the extent of environmental damage, if any caused by respondent no. 3 and submit the report before the Tribunal within six weeks.

3. That in compliance to order dated 21.02.2024, the Deputy Commissioner Ludhiana has requested the Member Secretary, Punjab Pollution Control Board, Member Secretary, Central Pollution Control Board and Central Ground Water Authority to nominate the members for joint committee vide letter no: 7304 dated 09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 respectively. A copy of letter no. 7304 dated

Harinderjit Singh
Jagdish *7/4* *Cur*

09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 is enclosed herewith as Annexure-A, Annexure-B and Annexure-C respectively. The District Magistrate Ludhiana has nominated the Sub Divisional Magistrate, Jagraon as Nodal Officer in the matter vide letter no: 6260 dated 22.03.2024. The copy of the letter no. 6260 dated 22.03.2024 is attached as Annexure-D.

4. That the Joint Committee of above said departments visited M/s AP Refinery Pvt. Ltd., village Tapar Hamia, Tehsil Jagraon, District Ludhiana on 26.04.2024 and observed that the industry is solvent cum refinery unit and is engaged in manufacturing of refined oil using rice bran as raw material. During visit, the industry and its ETP based on UASB followed by Aerobic process was found operational and treated effluent was found discharged onto land for plantation developed in an area of approximately 10 acres as per karnal technology. The industry has installed three tube-wells to meet with its water requirement. The industry and its surrounding area were also inspected by the joint committee and no bore-well was found there within the industrial premises for discharge of any kind of waste water in the ground. Effluent samples were collected from inlet, aeration tanks & final outlet of ETP of the industry. Ground water samples were collected from three locations, one upstream at an aerial distance of 400 m from the industry, one downstream at an aerial distance of 300 m from the industry and one within the premises of the industry near the main gate of the industry. Effluent samples and ground water samples were sent to the

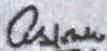
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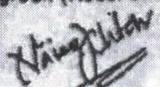
Fahma Ahmad

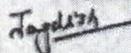
Punjab Pollution Control Board Lab at Ludhiana for analysis. Analysis reports of the samples are expected to be received within 15 days.

5. That the case is listed for hearing on 01.05.2024 and analysis results of the collected waste water samples as well as ground water samples are awaited. Therefore, submission of final report of the joint committee before the Hon'ble NGT will take some more time.

It is, therefore, prayed that a time period of 15 days may kindly be granted to Joint Committee for filing its report before the Hon'ble National Green Tribunal.


Sh. Gurbir Singh Kohli,
Sub-Divisional Magistrate,
Jagraon (Nodal Officer)


Miss. Naima Akhtar
Scientist-C,
Central Ground Water Board, NWR,
Chandigarh


Sh. Jaydish Prasad Meena, Scientist-D,
Central Pollution Control Board,
Regional Directorate, Chandigarh


Er. Gurmit Singh, Environmental
Engineer, Punjab Pollution Control
Board.



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Service CEK <service@eshnakumar.com>

Advance Service of Affidavit in Original Application No. 165 of 2024 in the matter titled A.R Sharma vs State of Punjab & Ors by Respondent No. 3

1 message

Service CEK <service@eshnakumar.com>

Fri, Dec 12, 2025 at 7:20 PM

To: artakkar@artlo.in, prince@artlo.in

Cc: Eshna Kumar <eshna@eshnakumar.com>, Marenmai Poudiuwibou <marenmai@eshnakumar.com>

Dear Ma'am / Sir,

We are filing an Affidavit on behalf of ("**Respondent No. 3**" or **Our Client**"), in the matter of A.R Sharma vs State of Punjab & Ors at Hon'ble National Green Tribunal, New Delhi. We have clear instructions in this regard from our Client. Please find attached the copy of the Affidavit to this email.

Kindly, treat the present email as advance service of the said Affidavit. This is for your kind information.

Regards,

 NGT AR SHARMA vs STATE OF PUNJAB AND
ORS BY RESPONDENT NO 3 - Affidavit.pdf

CHAMBERS OF
ESHNA KUMAR

F17, Upper Ground Floor,
Jangpura Extension,
New Delhi - 110014

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